

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 319

IA-6021/2021, IA-5933/2021

In

IB-677(ND)/2021

IN THE MATTER OF:

M/s. Intec Capital Ltd.

Vs

M/s. Sheo Kumar Singh

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 06.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP : Ms. Shivani Jaiswal, Adv.

For the Respondent : Ms. Atulika Ghawana, Advocate.

ORDER

On 17.01.2024, two weeks time was granted to the Respondent/Personal Guarantor for filing response to the report filed by the Resolution Professional. No response has been filed by the Respondent/Personal Guarantor. In the interest of justice, two days time granted as a last and final opportunity to the Respondent/Personal Guarantor to file response to the report filed by the Resolution Professional.

List the matter on **14.02.2024** for arguments.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**